

**SUPREME COURT OF INDIA**

Krishi Utpadan Mandi Samiti through its Secretary, Anand Nagar

Vs.

Arvind Chaubey

C.A.Nos.5424 of 1997

(S.B.Majmudar, M.Srinivasan and U.C.Banerjee JJ.)

09.09.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

Respondent who was working on daily wages removed from service. Industrial Tribunal directed respondent to be reinstated with back wages. Decision of Tribunal confirmed by High Court. Supreme Court held that respondent had been continuing in service for more than 16 years and it was too late to contend for appellant that respondent to be treated as temporary peon.